

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-528(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd. Applicant/petitioner
v.
Taurus Agile Technology Corporation Pvt Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 15.03.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. H.C SURI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner: Mr. Shashank K. Lal, Adv.

ORDER

Mr. H.S. Sharma, Director of the respondent company appears and request time to file reply.

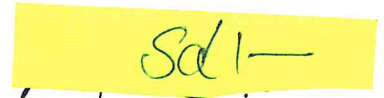
Reply be filed within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 16.04.2019.



(H.C Suri)
Member(T)



(Dr. Deepti Mukesh)
Member(J)